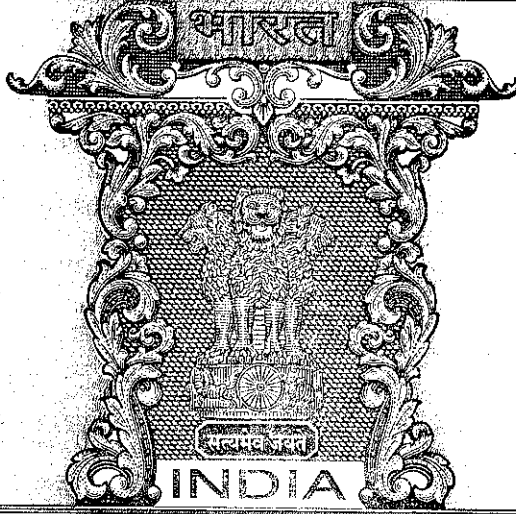


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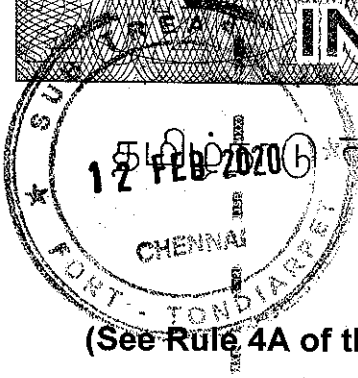
₹.20



Rs.20

TWENTY
RUPEES

INDIA NON JUDICIAL



தமிழ்நாடு TAMIL NADU

4/3/2020. N.R. Elango.

73AB 645767

Y. Rama
Y. HENILAN

முத்திரைத்தான் சிறப்பணையாளர்
உரிமம் எண். 0312/23/2007
உயர்நீதி மன்ற வளாகம்
சென்னை-104.

Form 26

(See Rule 4A of the Conduct of Election Rules, 1961)

AFFIDAVIT TO BE FILED BY THE CANDIDATE ALONG WITH NOMINATION PAPER BEFORE THE RETURNING OFFICER FOR ELECTION TO THE COUNCIL OF STATES (NAME OF THE HOUSE) FROM THE ELECTED MEMBERS OF THE TAMIL NADU LEGISLATIVE ASSEMBLY (NAME OF THE CONSTITUENCY)



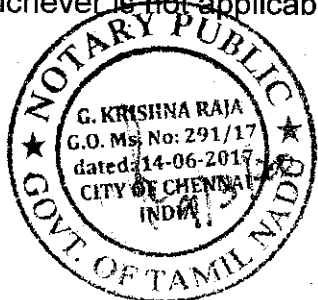
PART - A

I, **N.R.Elango**, son of late Mr.R.N.Ranganathan, aged about 53 years, resident of No.51/11, 7th Avenue, Soundariya Colony, Anna Nagar West Extn, Chennai – 600 101, a candidate at the above election, do hereby solemnly affirm and state on oath as under;

(1) I am a Candidate set up by **DRAVIDA MUNNETRA KAZHAGAM (DMK)** Political Party (**name of the political party)/~~**am contesting as an Independent Candidate.~~

(** strike out whichever is not applicable)

N.R. Elango



(2) My name is enrolled in No.8, Ambattur Assembly Constituency, Tamil Nadu at serial Number 1361 in part No.299 comprised in No.5, Sriperumbudur Parliamentary Constituency.

(3) My Contact telephone number(s) is/are: 044-26153306, 9840036053

My Email ID : nrelango@gmail.com

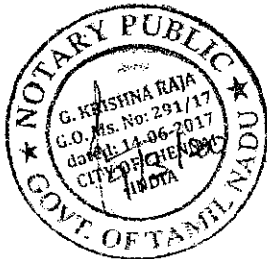
My Facebook ID : [nrelango@gmail.com](https://www.facebook.com/nrelango@gmail.com) (Elango Ranganathan)

My Twitter ID : [@elango_rang](https://twitter.com/elango_rang) (elango rang@arivartheyam)

(4) Details of Permanent Account Number (PAN) and status of filing of Income tax return

Sl.No	Names	PAN	The Financial year for which the last Income Tax return has been filed	Total Income Shown in Income tax Return (in Rupees) for the last five Financial years completed (as on 31 st March)	
1.	N.R.Elango (Self)	AAAPE3637K	2018-2019	(i)	1,42,10,480/-
			2017-2018	(i)	1,42,71,900/-
			2016-2017	(ii)	96,60,670/-
			2015-2016	(iii)	97,18,110/-
			2014-2015	(iv)	46,89,360/-
2.	Aruna Elango (Spouse)	AEJPA5883L	2018-2019	(i)	9,07,820/-
			2017-2018	(i)	9,82,500/-
			2016-2017	(ii)	8,72,230/-
			2015-2016	(iii)	12,22,620/-
			2014-2015	(iv)	7,90,620/-
3.	HUF (If Candidate is Karta/ Coparcener) N.R.Elango as Karta	AAEHN2995M	2018-2019	(i)	7,570/-
			2017-2018	(i)	5,500/-
			2016-2017	(ii)	2,23,640/-
			2015-2016	(iii)	8,00,440/-
			2014-2015	(iv)	7,46,000/-

N.R. 



4.	E.Ragavi (Dependent 1)	CVEPR3316M	NIL	(i)	No such income accrued for filing Income Tax
5.	E.Rakesh Ranganathan (Dependent 2)	EFIPR7590D	NIL	(i)	No such income accrued for filing income tax

Note: It is mandatory for PAN holder to mention PAN and in case of no PAN, it should be clearly stated "No PAN allotted".

(5) Pending criminal cases

- (i) I declare that there is no pending criminal case against me. ✓
(Tick ✓ this alternative if there is no criminal case pending against the Candidate and write NOT APPLICABLE against alternative (ii) below)

OR

- (ii) The following criminal cases are pending against me: **NOT APPLICABLE**

(If there are pending criminal cases against the candidate, then tick this alternative and score off alternative (i) above, and give details of all pending cases in the Table below)

TABLE

(a)	FIR No. with name and address of Police Station concerned	NIL	NIL	NIL
(b)	Case No. with Name of the Court	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE

N.R. S. S.



(c)	Section(s) of concerned Acts/Codes involved (give no. of the Section, e.g. Section.....of IPC, etc.)	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
(d)	Brief description of offence	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
(e)	Whether charges have been framed (mention YES or NO)	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
(f)	If answer against (e) above is YES, then give the date on which charges were framed	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
(g)	Whether any Appeal/Application for revision has been filed against the proceedings (Mention YES or NO)	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE

(6) Cases of conviction

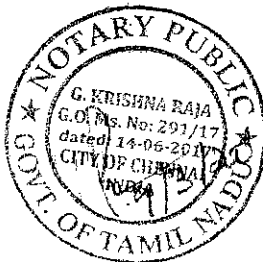
(i) I declare that I have not been convicted for any criminal offence. ✓

(Tick ✓ this alternative, if the candidate has not been convicted and write **NOT APPLICABLE** against alternative (ii) below)

OR

(ii) I have been convicted for the offences mentioned below: **NOT APPLICABLE**

(If the candidate has been convicted, then tick this alternative and score off alternative (i) above, and give details in the Table below)



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TABLE

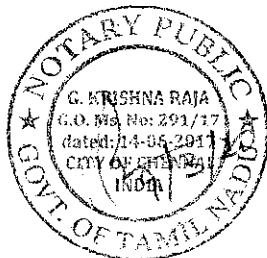
(a)	Case No.	NIL	NIL	NIL
(b)	Name of the Court	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
(c)	Sections of Acts/ Codes involved (give no. of the Section, e.g. Section..... of IPC, etc.).	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
(d)	Brief description of offence for which convicted	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
(e)	Dates of orders of conviction	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
(f)	Punishment imposed	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
(g)	Whether any Appeal has been filed against conviction order (Mention YES or No)	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
(h)	If answer to (g) above is YES, give details and present status of appeal	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE

(6A) I have given full and up-to-date information to my political party about all pending criminal cases against me and about all cases of conviction as given in paragraphs (5) and (6) :

NOT APPLICABLE IN VIEW OF ENTRIES IN 5(i) AND 6(i) ABOVE.

[Candidates to whom this Item is not applicable should clearly write **NOT APPLICABLE IN VIEW OF ENTRIES IN 5(i) and 6(i), above**]

N.R.D.



Note:

1. Details should be entered clearly and legibly in BOLD letters.
2. Details to be given separately for each case under different columns against each item.
3. Details should be given in reverse chronological order, i.e., the latest case to be mentioned first and backwards in the order of dates for the other cases.
4. Additional sheet may be added if required.
5. Candidate is responsible for supplying all information in compliance of Hon'ble Supreme Court's judgment in W.P (C) No. 536 of 2011.

(7) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets :

Note: 1. Assets in joint name indicating the extent of joint ownership will also have to be given.

Note: 2. In case of deposit/Investment, the details including Serial Number, Amount, date of deposit, the scheme, Name of Bank/Institution and Branch are to be given.

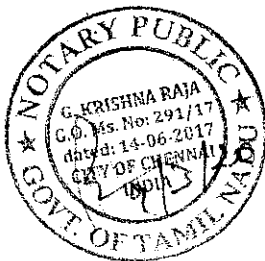
Note: 3. Value of Bonds/Share Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

Note: 4. 'Dependent' means parents, son(s), daughter(s) of the candidate or spouse and any other person related to the candidate whether by blood or marriage, who have no separate means of income and who are dependent on the candidate for their livelihood.

Note: 5. Details including amount is to be given separately in Respect of each investment

Note: 6. Details should include the interest in or ownership of offshore assets.

Explanation:- For the purpose of this Form, the expression "offshore assets" includes, details of all deposits or investments in Foreign banks and any other body or institution abroad, and details of all assets and liabilities in foreign countries";



N.R.S.

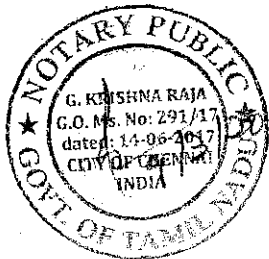
Sl.No	Description	N.R.Elango (Self)	Aruna Elango (Spouse)	HUF	E.Ragavi (Dependent 1)	E.Rakesh Ranganathan (Dependent 2)
(i)	Cash in hand	12,00,000/-	8,00,000/-	NIL	NIL	NIL
(ii)	Details of deposit in Bank accounts (FDRs, Term Deposits and all other types of deposits including saving accounts), Deposits with Financial Institutions, Non-Banking Financial Companies and Coperative societies and the amount in each such deposit.	<p>a)Savings A/c 1.HDFC Bank Shanthi Colony branch A/c No. 50100107900370 Rs.4,104/-</p> <p>2.The Karur Vysya Bank, Sholingur branch A/c No. 173513500000740 Rs.1,48,000/-</p> <p>3.State Bank of Mysore, Kilapuk Branch, A/c.No 54003980109 Rs.29,762/-</p> <p>b) Current A/c HDFC Bank Shanthi Colony branch A/c No. 19892000000410 Rs.2,38,928/-</p> <p>c) FDRs. Term Deposits HDFC Bank</p> <p>1.A/c.No 50300364551707 Rs.18,00,000/- Dt: 05.09.2019</p>	<p>a)Savings A/c 1.HDFC Bank Shanthi Colony branch A/c No. 50100107900417 Rs.17,935/-</p> <p>2.Savings A/c 1.HDFC Bank Shanthi Colony branch A/c No. 19891930001011 Rs.2,24,425/-</p>	<p>a)Savings A/c 1.HDFC Bank Shanthi Colony branch A/c No. 19891000004345 Rs.36,967/-</p>	<p>a)Savings A/c 1.HDFC Bank Shanthi Colony branch A/c No. 50100172088990 Rs3,955/-</p>	<p>a)Savings A/c 1.HDFC Bank Shanthi Colony branch A/c No. 50100281223297 Rs.5,078/-</p>



N.R. S. f:

(iii)	Details of investment in Bonds, Debentures/ Shares and units in companies /Mutual Funds and others and the amount.	Mutual Funds 1.AXIS MF Rs.4,78,282/- 2.Franklin MF Rs.7,065/- 3.HDFC MF Rs.17,282/- 4.ICICI PRU MF Rs. 4,430/- 5.KOTAK MF Rs. 4,66,725/- 6.L and T Rs.4,51,780/- 7.SBI MF Rs,4,49,677/- 8.TATA MF-CAMS RTA Rs.6,774/-	Mutual Funds 1.ADITYA BIRLA MF Rs.1,66,051/- 2.DSP MF Rs.1,11,925/- 3.HDFC MF Rs.1,40,133/- 4.KOTAK MF Rs.1,15,738/-	NIL	NIL	NIL
(iv)	Details of investment in NSS, Postal Saving, Insurance Policies and investment in any Financial instruments in Post office or Insurance Company and the amount	1)HDFC LIFE INSURANCE, Policy No. 14989395 Rs.18,00,000/- Date of Commencement 29.02.2012 2)HDFC LIFE INSURANCE No.1466634 Rs.18,00,000/- Date of Commencement 25.02.2012	1) HDFC LIFE INSURANCE PolicyNo. 21225923 Rs.2,50,000/- Date of Commencement 27.02.2019 2)HDFC LIFE INSURANCE Policy No. 21229300 Rs.2,50,000/- Date of Commencement 04.03.2019	NIL	NIL	NIL

N.R. [Signature]



(vi)	Motor Vehicles/Aircrafts/Yachts/Ship s (Details of Make, registration number, etc. year of purchase and amount)	Toyota Innova TN 02 BU 1000 Purchased in July 2017 Rs. 24,31,311/-	Nissan Micra TN 02 BB 6869 Purchased in April 2015 Rs. 6,92,332/-	NIL	Maruthi Ciaz TN 02 BQ 7332 Purchased in June 2019 Rs 13,30,000/-	BMW G310R Bike TN 02 BR 3001 Purchased in July 2019 Rs.3,00,000/-
(vii)	Jewellery, bullion and valuable thing(s) (give details of weight and value)	Gold Ornaments Rs 17,26,510/- Weight: 575.50gms Silver Articles – Rs. 68,050/- Weight: 1676.93gms	Gold and Diamond Rs. 17,86,399/- Weight: 595.47gms	NIL	NIL	NIL
(viii)	Any other assets such as value of claims/ interest	NIL	NIL	NIL	NIL	NIL
(ix)	Gross Total value	Rs.1,81,15,760/-	Rs.45,54,938/-	Rs 36,967/-	Rs.13,33,955/-	Rs 3,05,078 /-

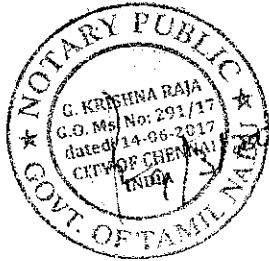
B. Details of Immovable assests:

Note : 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated.

Note : 2. Each land or building or apartment should be mentioned separately in this Format.

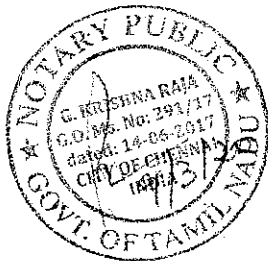
Note : 3. Details should include the interest in or ownership of offshore assets.

N.R. S. f.



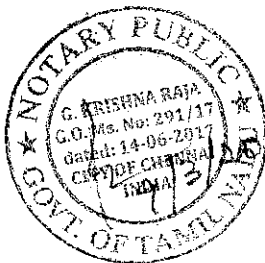
S.No	Description	N.R.Elango Self	Aruna Elango Spouse	HUF	E.Ragavi Dependent -1	E.Rakesh Ranganathan Dependent -2
(i)	Agricultural Land Location (s) Survey number(s)	NIL	NIL	NIL	NIL	NIL
	Area (total measurement in acres)	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Whether inherited property (Yes or No)	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Date of purchase in case of self-acquired property	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Cost of Land (in case of purchase) at the time of purchase	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Any Investment on the land by way of development, construction etc.	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Approximate Current Market value	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
(ii)	Non- Agricultural Land Location (s) Survey number(s)	NIL	NIL	NIL	NIL	NIL
	Area (total measurement in sq.ft)	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Whether inherited property (Yes or No)	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable

N.R.S.



	Date of purchase in case of self-acquired property	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Cost of Land (in case of purchase) at the time of purchase	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Any Investment on the land by way of development, construction etc.	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Approximate Current Market value	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
(iii)	Commercial Buildings (including apartments) Location (s) Survey number(s)	NIL	NIL	NIL	NIL	NIL
	Area (total measurement in sq.ft)	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Built-up Area (total Measurement in sq.ft)	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Whether inherited property (Yes or No)	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Date of purchase in case of self-acquired property	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Cost of Property (in case of purchase) at the time of purchase	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable

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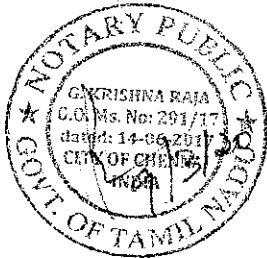
	Any Investment on the land by way of development, construction etc.	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Approximate Current Market value	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
(iv)	<p>Residential Buildings</p> <p>(including apartments): Location(S)- Survey number(S)</p>	<p>Item 1 House property at ENNAR Enclave, Plot No.16, ward No.B, Block No.11, Kodaikanal TK, Kodaikanal, Tamil Nadu in T.S.No3/1A</p> <p>Item 2 House Property at No.51/11, 7th Avenue, Soundary a Colony, Anna Nagar West Extn, Ch-101 Padi Village S.No.176 (Part) - This property is jointly owned by candidate & his spouse by having 50% shares each (accordingly) UDS, cost value, etc also shared by them)</p>	<p>Item 1 House Property at No.51/11, 7th Avenue, Soundary a Colony, Anna Nagar West Extn, Ch-101 Padi Village S.No.176 (Part) - This property is jointly owned by candidate & his spouse by having 50% shares each (accordingly) UDS, cost value, etc also shared by them)</p>	NIL	NIL	NIL

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	Item 3 Vacant house site Property at No.56/8, Avenue Road, Soundarya Colony, Anna Nagar West Extn, Ch-101 Padi Village S.No.158 (Part) and 177 (Part) - This property is jointly owned by candidate & his spouse by having 50% shares each (accordingly) UDS, cost value, etc also shared by them)	Item 2 Vacant house site Property at No.56/8, Avenue Road, Soundarya Colony, Anna Nagar West Extn, Ch-101 Padi Village S.No.158 (Part) and 177 (Part) - This property is jointly owned by candidate & his spouse by having 50% shares each (accordingly) UDS, cost value, etc also shared by them)	NIL	NIL	NIL
Area (total measurement in sq.ft)	Item1. 4360 sq ft Item2. 904.15 sq ft Item3. 930 sq ft	Item1. 904.15sq ft Item2. 930 sq ft	NIL	NIL	NIL
Built-up Area (total Measurement in sq.ft)	Item1. 1858 sq ft Item2. 1432.5 sq ft Item3. NIL	Item1. 1432.5 sq ft Item 2. NIL	NIL	NIL	NIL
Whether inherited property (Yes or No)	NO	NO	NIL	NIL	NIL
Date of purchase in case of self-acquired property	Item 1. 29-06-2008 Item 2. 10-05-2016 Item 3. 25-06-2018	Item1. 10-05-2016 Item 2. 25-06-2018	NIL	NIL	NIL
Cost of property (in case of purchase) at the time of purchase	Item1 Rs. 15,26,170/- Item2 Rs. 1,25,00,000/- Item3 Rs. 97,50,000/-	Item1 Rs. 1,25,00,000/- Item2 Rs. 97,50,000/-	NIL	NIL	NIL

N.R.S. f.



	Any Investment on the land by way of development, construction etc.	Item1 Rs.18,58,930/- Item 2-NIL Item 3-NIL	Item 1-NIL Item 2-NIL	NIL	NIL	NIL
	Approximate Current Market value	Item1 Rs. 60,00,000 /- Item2 Rs.1,50,00,000/- Item3 Rs. 1,00,00,000 /-	Item1 Rs.1,50,00,000/- Item2 Rs. 1,00,00,000/-	NIL	NIL	NIL
(V)	Others (Such as Interest in property)	NIL	NIL	NIL	NIL	NIL
(VI)	Total of current market value of (i) to (V) above	Rs.3,10,00,000 /-	Rs.2,50,00,000/-	NIL	NIL	NIL

(8) I give herein below the details of liabilities/dues to public financial institution and Government:-

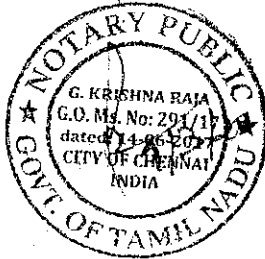
(Note: Please give separate details of name of bank, institution, entity or individual and amount before each item)

Sl.No	Description	N.R.Elango (Self)	Aruna Elango (Spouse)	HUF	E.Ra gavi (Dep endent -1)	E.Rakesh Ranganat han (Dependn et -2)
(i)	Loan or dues to Bank/ Financial Institution(S)	HDFC – Car Loan For Toyota Innova. Rs.2,88,888 /-				



N.R. Elango

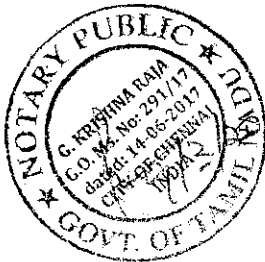
	Name of Bank or Financial Institution, Amount outstanding, Nature of loan	HDFC Bank Housing Loan for Property item No.2 Rs.50,33,037/- HDFC Bank Housing Loan for Property item No.3 Rs.89,77,576/- HDFC Bank Insurance Loan Rs. 8,51,466/-	NIL	NIL	NIL	NIL
	Loan or dues to any other individuals/entity other than mentioned above. Name(S), Amount outstanding, Nature of loan	NIL	NIL	NIL	NIL	NIL
	Any other liability	NIL	NIL	NIL	NIL	NIL
	Grand Total of Liabilities	Rs.1,51,50,967/-	NIL	NIL	NIL	NIL
(ii)	Government Dues: Dues to departments dealing with Government accommodation	<p>(A) Has the Deponent been in occupation of accommodation provided by the Government at any time during the last ten years before the date of notification of the current election?</p> <p style="text-align: center;">NIL</p> <p>(B) If answer to (A) is yes, the following declaration may be furnished namely:-</p> <p>(i) The address of the Government accommodation:-</p> <p style="text-align: center;">NOT APPLICABLE</p>				



N.R. [Signature]

		<p>(ii) There is no dues payable in respect of above Government accommodation towards-</p> <p>(a) Rent;</p> <p>(b) Electricity charges</p> <p>(c) Water charges; and</p> <p>(d) Telephone charges as on (date) NOT APPLICABLE</p> <p>[the date should be the last date of the third month prior to the month in which the election is notified or any date thereafter].</p> <p>Note- 'No Dues Certificate' from the agencies concerned in respect of rent, electricity charges, water charges and telephone charges for the above Government accommodation should be submitted.</p>			<p>Yes/No. <input checked="" type="checkbox"/> (P1.Tick the appropriate alternative)</p>	
(iii)	Dues to department dealing with Government transport (including aircrafts and helicopters)	NIL			NIL	
		N.R.Elango (Self)	Aruna Elango (Spouse)	HUF	E.R. agavi (Dependent -1)	E.Rakesh Ranganathan (Dependent -2)
(iv)	Income Tax dues	A demand of Rs.94,320/- made by income tax assessing Authority in respect of income tax for the Assessment year 2008 – 2009 and the same is pending for adjudication before the Asst. Commissioner of Income Tax Non Corp circle 7(1) Chennai.	A demand of Rs.26,315/- made by income tax assessing Authority in respect of income tax for various Assessment years and the same is pending for adjudication.	A demand of Rs.8,670/- made by income tax assessing Authority in respect of income tax for various Assessment years and the same is pending for adjudication.	NIL	NIL

N.R. Elango



(v)	GST dues	NIL	NIL	NIL	NIL	NIL
(vi)	Municipal/ property tax dues	NIL	NIL	NIL	NIL	NIL
(vii)	Any other dues	NIL	NIL	NIL	NIL	NIL
(viii)	Grand total of all Government dues	NIL	NIL	NIL	NIL	NIL
(ix)	Whether any other liabilities are in dispute, if so, mention the amount involved and the authority before which it is pending	NIL	NIL	NIL	NIL	NIL

(9) Details of profession or occupation

(a) **Self** : Designated as Senior Advocate and practicing in the Hon'ble Supreme Court of India and Hon'ble High Court of Judicature at Madras

(b) **Spouse**: Practicing Advocate at Hon'ble Madras High Court & Subordinate Courts in the State of TamilNadu.

(9A) Details of source(s) of Income:

(a) **Self** : Professional Income

(b) **Spouse**: Professional Income

(c) Source of income, if any, of dependents - NIL



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(9B) Contracts with appropriate Government and any public company or companies

(a) Details of contracts entered by the candidate - **NIL**

(b) Details of contracts entered by the Spouse **NIL**

(c) Details of contracts entered by the dependents **NIL**

(d) Details of contracts entered into by Hindu Undivided Family or trust in which the candidate or spouse or dependents have interest – **NIL**

(e) Details of contracts, entered into by Partnership Firms in which candidate or spouse or dependents are partners – **NIL**

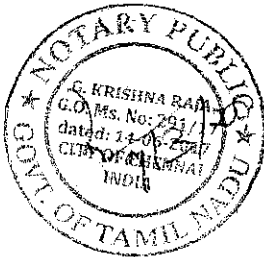
(f) Details of contracts, entered into by private companies in which candidate or spouse or dependents have share - **NIL**

(10) **My educational qualification is as under:**

- 1) **B.L.**, - Completed Bachelor of Law at Government Law College Tiruchirapalli affiliated to Bharathidasan University in March 1989.
- 2) **+2** - Goodlet Higher Secondary School, Sholingur- 1983.
- 3) **SSLC** - Goodlet Higher Secondary School, Sholingur - 1981.

(Give details of highest School/ University education mentioning the full form of the certificate / diploma / degree course, name of the School / College / University and the year in which the course was completed.)

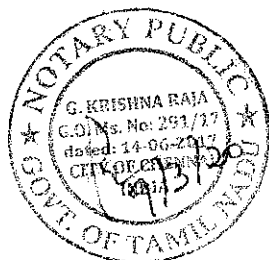
N.R.S



PART - B**(11) ABSTRACT OF THE DETAILS GIVEN IN (1) TO (10) OF PART - A:**

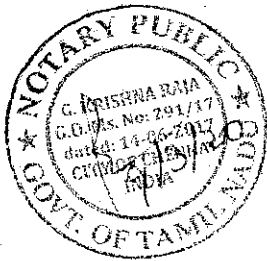
1.	Name of the candidate	N.R.ELANGO		
2.	Full postal address	New No.51/11, 7 th Avenue, Soundariya Colony, Anna Nagar West Extn, Chennai - 600101		
3.	Number and name of the constituency and State	No.8, Ambattur Assembly Constituency, Tamil Nadu comprised in No.5, Sriperumbudur Parliamentary Constituenc, Tamil Nadu.		
4.	Name of the political party which set up the candidate (otherwise write 'Independent')	DRAVIDA MUNNETRA KAZHAGAM		
5.	Total number of pending criminal cases	NIL		
6.	Total Number of cases in which convicted	NOT APPLICABLE		
7.		PAN of	Year for which last Income Tax Return filed	Total Income Shown
	(a) Candidate	AAAPE3637K	2018-2019	Rs. 1,42,10,480/-
	(b) Spouse	AEJPA5883L	2018 -2019	Rs. 9,07,820/-
	(c) HUF	AAEHN2995M	2018 -2019	Rs .7,570/-
	(d) Ragavi.E (Daughter)	CVEPR3316M	NIL	NIL
	(e) Rakesh.E(Son)	EFIPR7590D	NIL	NIL

N.R.E. f.

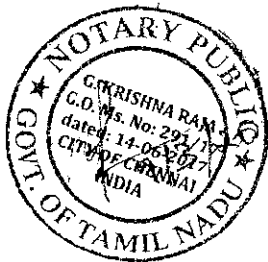


8. Details of Assets and Liabilities (including offshore assets) in rupees						
	Description	Self	Spouse	HUF	Dependent-1	Dependent-2
A.	Moveable Assets (Total value)	Rs1,81,15,760/-	Rs.45,54,938/-	Rs36,967/-	Rs13,33,955/-	Rs3,05,078/-
B.	Immovable Assets	Self	Spouse	HUF	Dependent-1	Dependent-2
i	Purchase Price of self-acquired immovable property	Rs 2,37,76,170	Rs2,22,50,000	NIL	NIL	NIL
ii	Development/construct cost of immovable property after Purchase (if applicable)	Rs 18,58,930	NIL	NIL	NIL	NIL
iii	Approximate Current Market Price -					
	a) Self-acquired assets (Total Value)	Rs. 3,10,00,000	Rs.2,50,00,000	NIL	NIL	NIL
	b) inherited assets (Total Value)	NIL	NIL	NIL	NIL	NIL

N.R. 8 - 6.



9.	Liabilities	Self	Spouse	HUF	Dependent-1	Dependent-2
(i)	Government dues (Total)	Rs.94,320/-	Rs.26,315/-	Rs.8,670/-	NIL	NIL
(ii)	Loans from Bank, Financial Institutions and others (Total)	Rs 1,51,50,967/-	NIL	NIL	NIL	NIL
10.	Liabilities that are under dispute					
(i)	Government dues (Total)	A demand of Rs.94,320/- made by income tax assessing Authority in respect of income tax for the Assessment year 2008 – 2009 and the same is pending for adjudication before the Asst Commissioner of Income Tax Non Corp circle 7(1) Chennai.	A demand of Rs.26,315/- made by income tax assessing Authority in respect of income tax for various Assessment years and the same is pending for adjudication.	A demand of Rs.8,670/- made by income tax assessing Authority in respect of income tax for various Assessment years and the same is pending for adjudication.	NIL	NIL
(ii)	Loans from Bank, Financial Institutions and others (Total)	NIL	NIL	NIL	NIL	NIL



N.R. [Signature]

11.	<p>Highest educational qualification: B.L</p> <p>1) B.L., - Completed Bachelor of Law at Government Law College, Tiruchirapalli affiliated to Bharathidasan University in March 1989.</p> <p>2) +2 - Goodlet Higher Secondary School, Sholingur - 1983.</p> <p>3) SSLC - Goodlet Higher Secondary School, Sholingur - 1981.</p> <p>(Give details of highest School /University education mentioning the full form of the certificate/ diploma/ degree course, name of the School /College/ University and the year in which the course was completed.)</p>
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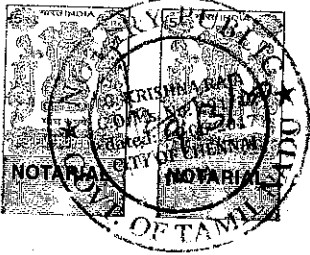
VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed there from. I further declare that:-

- (a) there is no case of conviction or pending case against me other than those mentioned in items 5 and 6 of part A and B above;
- (b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 7 and 8 of Part A and items 8, 9 and 10 of part B above.

Verified at Chennai on this ^{to} 09 day of March 2020

- Signed before me -



G. Krishna Raja
9/3/20
G. KRISHNA RAJA B.A., B.L.,
Advocate & Notary Public
B-26, Syndicate Residency,
No: 36, Dr. Thomas Road,
T.Nagar, Chennai - 600 017.
Tamil Nadu, INDIA.

N.R. J.
DEPONENT

- Note: 1 Affidavit should be filed latest by 3.00 PM on the last day of filing nominations.
- Note: 2 Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.
- Note: 3 All column should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable" or "Not Known", as the case may be, should be mentioned,
- Note: 4 The Affidavit should be either typed or written legibly and neatly.
- Note: 5 Each page of the Affidavit should be signed by the deponent and the Affidavit should bear on each page the stamp of the Notary or Oath Commissioner or Magistrate before whom the Affidavit is sworn.

NOTARIAL CERTIFICATE

Be it known and made manifest that on this 09th day of March 2020 at Chennai, TamilNadu.

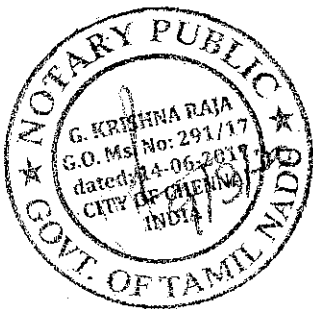
I, G.KRISHNARAJA B.A.,B.L., Advocate and Notary, appointed by the Government of TamilNadu to practice in Madras City, State of TamilNadu, duly sworn subject to the Notaries Act 1956 and Notaries Rules, do hereby certify that Mr.N.R.ELANGO

The deponent, Personally appeared before me/known to be the person described in the affidavit they deposed in my presence and signed their signatures or mark after knowing the contents of this affidavit, having been read over and explained to the deponent who seemed perfectly understand it or acknowledged and that signed the same at free will.

This instrument is to be added and put into effect Notarial Register;

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In testimony whereof, I have hereto signed in my office on the 09th day of March 2020.



G. Krishna Raja
9/3/20
G. KRISHNA RAJA B.A.,B.L.,
Advocate & Notary Public
B-26, Syndicate Residency,
No: 36, Dr. Thomas Road,
T.Nagar, Chennai - 600 017.
Tamil Nadu, INDIA.